GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO: 27 (TO BE ANSWERED ON THE 21st July 2025)

COMPENSATION TO FAMILIES OF AIR CRASH VICTIMS

27. SHRI RAJEEV SHUKLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of compensation provided to the families of victims of air crash incident involving AI 171 flight from Ahmedabad to London;
- (b) whether Government has provided any monetary compensation to the same and whether the amount has been released as on date:
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the proposed measures to be taken in this respect?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d): Air India has informed that it has released an Interim Compensation of Rs. 25 Lakhs (to be adjusted in the final payment) to the Next of Kin (NoK) of 114 deceased persons as on 15 July 2025. For the remaining deceased, the payment of Interim Compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of the interim compensation.

Air India has also informed that TATA Sons has announced a voluntary ex gratia payment of Rs. 1 Crore each to the Next of Kin (NoK) of deceased, which will be initiated once the ongoing stage of setting up a relevant trust by TATA Sons is completed, through which this payment shall be made. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.

India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which inter-alia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.
